

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 44/AM11
SCHEDULED TO BE HELD ON 02.02.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **44/87-NC-7/2010** of **NORMS COMMITTEE (NC-7)** dealing with '**Plastic & Rubber Products**' **scheduled to be held on 02.02.2011** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri Shaish Kumar, Industrial Adviser, DIPP
- 3) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **43/AM11** held on **27.01.2011**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-212	HALDIA PETROCHEMICALS LTD.	HQ F. No. 01/87/050/00168/AM11/DES-VII	Status: Deferred
NC No.: 44/AM11 Dated: 02.02.2011	Adv. Lic. No. 0210146505 Dated 13.08.2010	RLA F. No. 02/24/040/00249/AM10	

Request: Inclusion of two Import Items.

Decision: D/L No. 46011/101/2008-PC.II dated 28.12.2010 issued by D/o C&PC to firm, followed by reminder from DGFT on 14.01.2011 giving 15 days time for submission of information. The Committee observed that the requisite information is still awaited from firm, hence, it was decided to issue another reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-213	PEARL ENGINEERING POLYMERS LIMITED	Status: Approved
NC No.: 44/AM11 Dated: 02.02.2011	HQ F. No. 01/87/162/464/AM10/DES-VII	

Application: Issuance of clarification whether Polyester Bright Chips can be used for the manufacture of Polyester Film and Polyester Textiles – Reg.

Decision: The representative of D/o C&PC vide OM No. 46011/17/2010-PCII dated 02.02.2011 informed the Committee that their earlier comments furnished vide OM of even number dated 16.04.2010 still holds good and their office have no further comments to offer. Hence, the Committee decided that a copy of Department of Chemicals and Petrochemicals OM No.

46011/17/2010-PC.II, dated 16.04.2010 may be sent to Central Board of Excise and Customs, Mumbai alongwith copies of following documents as requested by them:

- (i) Letter dated 15.03.2010 of M/s Pearl Engineering Polymers Ltd., New Delhi requesting the clarification;
- (ii) Minutes of the Norms Committee Meeting on the basis of which the H-207 had been inserted in the SION;
- (iii) Minutes of the Norms Committee Meeting dated 15.04.2010.

Case No. A-214	BHUKANVALA TOOLS PVT. LTD. REF. FROM BOARD OF APPROVAL (BOA) Reg.	HQ F. No. 01/87/162/684/AM10/DES-VII	Status: Approved
NC No.: 44/AM11 Dated: 02.02.2011	Fixation of wastage norms for export product ‘ Plastic Moulds used for Packing Carbide Blades ’ in respect of M/s. Bhukanvala Tools Pvt. Ltd.		

Request: Fixation of wastage norms for export product '**Plastic Moulds used for Packing Carbide Blades**' in respect of M/s. Bhukanvala Tools Pvt. Ltd. - Referred by SEZ/ BOA in DOC.

Decision: With D/o C&PC OM No. 46011/18/2010-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoformed Blister Mould made of Rigid PVC Film for packing of Carbide Blades	1 kg	Relevant PVC Film	1.43 kg/kg content in the export product
NB: The above recommendations are on the maximum basis of Thermoforming Process involved in the manufacturing process. However lower quantity of raw material actually			

consumed may be allowed for import.

Case No. A-215	PARKSONS GAMES AND SPORTS	HQ F. No. 01/87/050/01161/AM07/DES-VII	Status: Deferred
NC No.: 44/AM11 Dated: 02.02.2011	Adv. Lic. No. 0310425050 Dated 29.03.2007	RLA F. No. 03/95/040/01132/AM07	

Request: Review of decision taken in NC Meeting No. 38/87-ALC1/2007 dated 30.01.2008”.

Decision: A copy of representation of firm was forwarded to D/o C&PC on 15.11.2010. Comments of T.A. still awaited.

Deferred for two weeks.

Case No. A-216	VHCL LTD.	Status: Deferred
NC No.: 44/AM11 Dated: 02.02.2011		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/162/00452/AM10/DES-VII	03/95/040/00182/AM10	Not issued yet
01/87/162/00453/AM05/DES-VII	03/95/040/00178/AM10	Not issued yet

Request: Fixation of adhoc norms for the export product ‘Lay Flat Tubing made out of LLDPE/LDPE Scrap’ under Para 4.4.2 of HBP Vol.I.

Decision: D/o C&PC vide its OM No. 46011/132/2007-PC.II dated 24.01.2011 has recommended as follows:

(i) The advance Authorization applications of M/s VHCL Industries Ltd. for the export of Lay flat Tubing were earlier examined in accordance with Public Notice No.392 (PN)/92-97 dated 01.01.1997 and Policy Circular No. 20/2002-2007 dated 12.03.2003. The earlier comments dated 22.04.2010

still holds good.

(ii) The present request of firm is for the export of 200MT of Lay Flat Tubing and made out of LLDPE/LDPE scrap. Total installed capacity of the plant & machinery is 6600MT against which the firm is being issued import license for the import of 3300MT p.a. i.e. 50% of the installed capacity. Thus, the present Advance Authorization application will be within the installed capacity of the firm. Accordingly, D/o C&PC has recommended to issue two licences of 100 MT each as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Lay Flat Tubing from LLDPE/LDPE Scrap	100 MT	LLDPE/LDPE Scrap	110 MT

The above recommendations is subject to the following conditions:

- (i) *The above recommendations are only for the above Advance Authorization applications submitted by the firm and no repeat licence either to this unit or any other unit may be issued as the above recommendations are in accordance with the Public Notice No. 392 dated 01.01.1997 and Policy Circular No. 20/2002-2007 dated 12.03.2003. The import of plastic waste/scrap is under Restricted Category of import and is allowed only to the eligible unit as per above guidelines.*
- (ii) *The import of LDPE/LLDPE Scrap will be in accordance with Public Notice No. 392 dated 01.01.1997.*
- (iii) *There may not be any pro-rata increase in the quantity of export and import against the above advance authorization application.*

The Committee observed that as per orders of Chairman of NC earlier, reference has been made to M/o Environment & Forests (MOEF) on 02.07.2010 and 29.07.2010 to Ozone Cell & HSMD Division. MOEF(Ozone Cell) vide letter dated 02.09.2010 informed that since “Lay Flat Tubing from LLDPE/LDPE scrap” is not an ozone depleting substance, therefore, Ozone Cell has no comments to offer in this regard. However, no comments have been received so far from MOEF (HSMD Division). The Committee decided that the concerned division on the issue is HSMD Division of MOEF and as per the decision of earlier Chairman of NC, the comments of MOEF is required. Hence, a reminder may be sent to MOEF (HSMD Division).

Deferred for four weeks.

Case No. A-217	VHCL LTD.	Status: Deferred
NC No.: 44/AM11 Dated: 02.02.2011		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/162/00438/AM10/DES-VII	03/95/040/00179/AM10	Not issued yet
01/87/162/00441/AM10/DES-VII	03/95/040/00180/AM10	Not issued yet

01/87/162/00443/AM10/DES-VII	03/95/040/00183/AM10	Not issued yet
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Request: Fixation of adhoc norms for the export product ‘Reprocessed Plastic Granules made out of LLDPE/LDPE Scrap’ under Para 4.4.2 of HBP Vol.I.

Decision: D/o C&PC vide its OM No. 46011/132/2007-PC.II dated 24.01.2011 has recommended as follows:

(i) The advance Authorization applications of M/s VHCL Industries Ltd. for the export of Reprocessed Plastic Granules were earlier examined in accordance with Public Notice No.392 (PN)/92-97 dated 01.01.1997 and Policy Circular No. 20/2002-2007 dated 12.03.2003. The earlier comments dated 22.04.2010 still holds good.

(ii) The present request of firm is for the export of 300MT of Reprocessed Plastic Granules made out of LLDPE/LDPE scrap. Total installed capacity of the plant & machinery is 6600MT against which the firm is being issued import license for the import of 3300MT p.a. i.e. 50% of the installed capacity. Thus, the present Advance Authorization application will be within the installed capacity of the firm. Accordingly, D/o C&PC has recommended to issue three licences of 100 MT each as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reprocessed Plastic Granules made out of LLDPE/LDPE Scrap	100 MT	LLDPE/LDPE Scrap	105 MT

The above recommendations are subject to the following conditions:

- (i) *The above recommendations are only for the above Advance Authorization applications submitted by the firm and no repeat licence either to this unit or any other unit may be issued as the above recommendations are in accordance with the Public Notice No. 392 dated 01.01.1997 and Policy Circular No. 20/2002-2007 dated 12.03.2003. The import of plastic wastage/scrap is under Restricted Category of import and is allowed only to the eligible unit as per above guidelines.*
- (ii) *The import of LDPE/LLDPE Scrap will be in accordance with Public Notice No. 392 dated 01.01.1997.*
- (iii) *There may not be any pro-rata increase in the quantity of export and import against the above advance authorization application.*

The Committee observed that as per orders of Chairman of NC earlier, reference has been made to M/o Environment & Forests (MOEF) on 02.07.2010 and 29.07.2010 to Ozone Cell & HSMD Division. MOEF(Ozone Cell) vide letter dated 02.09.2010 informed that since “Reprocessed Plastic Granules made out of LLDPE/LDPE scrap” is not an ozone depleting substance, therefore, Ozone Cell has no comments to offer in this regard. However, no comments have been received so far from MOEF (HSMD Division). The Committee decided that the concerned division on the issue is HSMD Division of MOEF and as per the decision of earlier Chairman of NC, the comments of MOEF is required. Hence, a reminder may be sent to MOEF (HSMD Division).

Deferred for four weeks.

Case No. A-218	PLASTIC EXTRUSION & EQUIPMENT CORPORATION	HQ F. No. 01/87/050/00025/AM10/DES-VII	Status: Approved
NC No.: 44/AM11 Dated: 02.02.2011	Adv. Lic. No. 0510240557 dated 29.04.2009	RLA F. No. 05/24/040/00029/AM10	

Request: **Fixation of adhoc norms for the export product ‘Thermoplastic Rubber Compound containing 83% Styrene Budadiene Block Copolymer’.**

Decision: With D/o C&PC OM No. 46011/68/2008-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Rubber Compound (containing 83% Styrene Block Copolymer) (NY BKS-75/Nicotine S-75)	1 kg	Styrene Butadiene Styrene Block Copolymer	0.834 kg

Case No. A-219	PLASTIC EXTRUSION & EQUIPMENT CORPORATION	HQ F. No. 01/87/050/00058/AM10/DES-VII	Status: Approved
NC No.: 44/AM11 Dated: 02.02.2011	Adv. Lic. No. 0510241722 dated 19.05.2009	RLA F. No. 05/24/040/00086/AM10	

Request: Fixation of adhoc norms for the export product 'Thermoplastic Rubber Compound containing 83% Styrene Budadiene Block Copolymer'.

Decision: With D/o C&PC OM No. 46011/68/2008-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Rubber Compound (containing 83% Styrene Block Copolymer) (NY BKS-75/Nicotine S-75)	1 kg	Styrene Butadiene Styrene Block Copolymer	0.834 kg

ONLINE CASES

1	Case No.:6/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00111/AM10/	RLA File :04/24/040/00301/AM09/	Lic.No/Date:0410105770 30.06.2009	Defer Date:23.02.2011
	Decision: D/o C&PC vide letter No. 46011/61/2009-PC.II dated 01.02.2011 has stated that the process wastage in all 3 cases each, is extra ordinarily high. It is further stated that it may be difficult to justify such high process wastage of duty free raw material. NC after deliberation decided that in case D/o C&PC feels that the firm is claiming high process wastage then, the D/o C&PC may please recommend the percentage of wastage which they consider to be appropriate so that the case could be decided accordingly. NC also decided that since there are 6 cases of the firm which are pending for a long time, as these licences are of the period of June 2009 onwards, D/o C&PC may please finalise the norms in respect of all these cases.			

NC had also provided a PH to MD of the firm so that the additional information which was required by D/o C&PC may be communicated to firm in person. Accordingly as desired, the firm had submitted the information. MD of firm has also informed in PH on 22.09.2010 that this is the only firm of this kind making this project of high technology.

2	Case No.:8/32/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00244/AM10/	RLA File :04/24/040/00088/AM10/	Lic.No/Date:0410108652 19.10.2009	Defer Date:23.02.2011
	Decision: D/o C&PC vide letter No. 46011/61/2009-PC.II dated 01.02.2011 has stated that the process wastage in all 3 cases each, is extra ordinarily high. It is further stated that it may be difficult to justify such high process wastage of duty free raw material. NC after deliberation decided that in case D/o C&PC feels that the firm is claiming high process wastage then, the D/o C&PC may please recommend the percentage of wastage which they consider to be appropriate so that the case could be decided accordingly. NC also decided that since there are 6 cases of the firm which are pending for a long time, as these licences are of the period of June 2009 onwards, D/o C&PC may please finalise the norms in respect of all these cases. NC had also provided a PH to MD of the firm so that the additional information which was required by D/o C&PC may be communicated to firm in person. Accordingly as desired, the firm had submitted the information. MD of firm has also informed in PH on 22.09.2010 that this is the only firm of this kind making this project of high technology.			

3	Case No.:1/28/87-ALC1/2010	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00248/AM11/	RLA File :52/24/040/00013/AM11/	Lic.No/Date:5210031498 05.08.2010	Defer Date:23.02.2011
	Decision: Reply received from firm and sent to D/o C&PC on 04.01.2011. Comments awaited.			

4	Case No.:26/27/87-ALC1/2010	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00240/AM11/	RLA File :05/23/040/00116/AM11/	Lic.No/Date:0510270369	Defer

Decision: Reply received from firm and sent to D/o C&PC on 04.01.2011. Comments awaited.

Case No.:11/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
HQ File :01/87/050/00197/AM11/	RLA File :04/24/040/00127/AM11/	Lic.No/Date:0410116566 24.08.2010	Defer Date:23.02.2011
Decision: D/o C&PC vide letter No. 46011/61/2009-PC.II dated 01.02.2011 has stated that the process wastage in all 3 cases each, is extra ordinarily high. It is further stated that it may be difficult to justify such high process wastage of duty free raw material. NC after deliberation decided that in case D/o C&PC feels that the firm is claiming high process wastage then, the D/o C&PC may please recommend the percentage of wastage which they consider to be appropriate so that the case could be decided accordingly. NC also decided that since there are 6 cases of the firm which are pending for a long time, as these licences are of the period of June 2009 onwards, D/o C&PC may please finalise the norms in respect of all these cases. NC had also provided a PH to MD of the firm so that the additional information which was required by D/o C&PC may be communicated to firm in person. Accordingly as desired, the firm had submitted the information. MD of firm has also informed in PH on 22.09.2010 that this is the only firm of this kind making this project of high technology.			

Case No.:12/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
HQ File :01/87/050/00198/AM11/	RLA File :04/24/040/00125/AM11/	Lic.No/Date:0410116567 24.08.2010	Defer Date:23.02.2011
Decision: D/o C&PC vide letter No. 46011/61/2009-PC.II dated 01.02.2011 has stated that the process wastage in all 3 cases each, is extra ordinarily high. It is further stated that it may be difficult to justify such high process wastage of duty free raw material. NC after deliberation decided that in case D/o C&PC feels that the firm is claiming high process wastage then, the D/o C&PC may please recommend the percentage of wastage which they consider to be appropriate so that the case could be decided accordingly. NC also decided that since there are 6 cases of the firm which are pending for a long time, as these licences are of the period of June 2009 onwards, D/o C&PC may please finalise the norms in respect of all these cases. NC had also provided a PH to MD of the firm so that the additional information which was required by D/o C&PC may be communicated to firm in person. Accordingly as desired, the firm had submitted the information. MD of firm has also informed			

in PH on 22.09.2010 that this is the only firm of this kind making this project of high technology.

7	Case No.:1/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00205/AM11/	RLA File :04/24/040/00144/AM11/	Lic.No/Date:0410116984 06.09.2010	Defer Date:23.02.2011
	Decision: D/o C&PC vide letter No. 46011/61/2009-PC.II dated 01.02.2011 has stated that the process wastage in all 3 cases each, is extra ordinarily high. It is further stated that it may be difficult to justify such high process wastage of duty free raw material. NC after deliberation decided that in case D/o C&PC feels that the firm is claiming high process wastage then, the D/o C&PC may please recommend the percentage of wastage which they consider to be appropriate so that the case could be decided accordingly. NC also decided that since there are 6 cases of the firm which are pending for a long time, as these licences are of the period of June 2009 onwards, D/o C&PC may please finalise the norms in respect of all these cases. NC had also provided a PH to MD of the firm so that the additional information which was required by D/o C&PC may be communicated to firm in person. Accordingly as desired, the firm had submitted the information. MD of firm has also informed in PH on 22.09.2010 that this is the only firm of this kind making this project of high technology.			

8	Case No.:2/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00206/AM11/	RLA File :04/24/040/00152/AM11/	Lic.No/Date:0410116993 06.09.2010	Defer Date:23.02.2011
	Decision: D/o C&PC vide letter No. 46011/61/2009-PC.II dated 01.02.2011 has stated that the process wastage in all 3 cases each, is extra ordinarily high. It is further stated that it may be difficult to justify such high process wastage of duty free raw material. NC after deliberation decided that in case D/o C&PC feels that the firm is claiming high process wastage then, the D/o C&PC may please recommend the percentage of wastage which they consider to be appropriate so that the case could be decided accordingly. NC also decided that since there are 6 cases of the firm which are pending for a long time, as these licences are of the period of June 2009 onwards, D/o C&PC may please finalise the norms in respect of all these cases. NC had also provided a PH to MD of the firm so that the additional information which was required by D/o C&PC may be communicated to firm in person. Accordingly as desired, the firm had submitted the information. MD of firm has also informed in PH on 22.09.2010 that this is the only firm of this kind making this project of high technology.			

9	Case No.:7/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00211/AM11/	RLA File :09/24/040/00228/AM11/	Lic.No/Date:0910043511 15.09.2010	Defer Date:23.02.2011
	Decision: Reply received from firm and sent to D/o C&PC on 13.01.2011. Comments awaited.			

10	Case No.:8/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00212/AM11/	RLA File :09/24/040/00188/AM11/	Lic.No/Date:0910043512 15.09.2010	Defer Date:23.02.2011
	Decision: Reply received from firm and sent to D/o C&PC on 13.01.2011. Comments awaited.			

11	Case No.:9/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00213/AM11/	RLA File :09/24/040/00187/AM11/	Lic.No/Date:0910043513 15.09.2010	Defer Date:23.02.2011
	Decision: Reply received from firm and sent to D/o C&PC on 13.01.2011. Comments awaited.			

12	Case No.:10/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00214/AM11/	RLA File :09/24/040/00219/AM11/	Lic.No/Date:0910043516 15.09.2010	Defer Date:23.02.2011
	Decision: Reply received from firm and sent to D/o C&PC on 13.01.2011. Comments awaited.			

	Case No.:3/28/87-ALC1/2010	Party Name:VITALO PLASTICS	Meet No/Date:44/87-ALC1/2010	Status:
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13		SOLUTIONS INDIA PRIVATE LIMITED	02.02.2011	Deferred
	HQ File :01/87/050/00250/AM11/	RLA File :04/24/040/00183/AM11/	Lic.No/Date:0410117776 01.10.2010	Defer Date:23.02.2011
	Decision: The firm vide letter dated 17.01.2011 has requested to grant time upto 22.02.2011 for submission of information. The Committee considered the request of firm and granted time to firm for submission of information.			

14	Case No.:1/31/87-ALC1/2010	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00280/AM11/	RLA File :05/24/040/00103/AM11/	Lic.No/Date:0510275381 21.10.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 20.12.2010. Comments awaited.			

15	Case No.:3/35/87-ALC1/2010	Party Name:AMRIT CHEM	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00315/AM11/	RLA File :03/94/040/00482/AM11/	Lic.No/Date:0310601820 18.11.2010	Defer Date:23.02.2011
	Decision: D/L No. 46011/96/2010-PC.II dated 29.12.2010 issued by D/o C&PC to firm, followed by reminder from DGFT on 14.01.2011 giving 15 days time for submission of information. The Committee noted that the reply is still awaited from firm, hence, it was decided to issue another reminder to firm giving 15 days time			

16	Case No.:8/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00351/AM11/	RLA File :04/24/040/00123/AM11/	Lic.No/Date:0410118945 18.11.2010	Defer Date:23.02.2011
	Decision: D/L No. 46011/03/2011-PC.II dated 20.01.2011 issued by D/o C&PC to firm, reminder with a copy of D/L may be issued to firm by DGFT giving 15 days time for submission of information.			

17	Case No.:9/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00352/AM11/	RLA File :04/24/040/00129/AM11/	Lic.No/Date:0410118940 18.11.2010	Defer Date:23.02.2011
	Decision: D/L No. 46011/03/2011-PC.II dated 20.01.2011 issued by D/o C&PC to firm, reminder with a copy of D/L may be issued to firm by DGFT giving 15 days time for submission of information.			

18	Case No.:10/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00353/AM11/	RLA File :04/24/040/00102/AM11/	Lic.No/Date:0410119256 29.11.2010	Defer Date:23.02.2011
	Decision: D/L No. 46011/03/2011-PC.II dated 20.01.2011 issued by D/o C&PC to firm, reminder with a copy of D/L may be issued to firm by DGFT giving 15 days time for submission of information.			

19	Case No.:11/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00354/AM11/	RLA File :04/24/040/00088/AM11/	Lic.No/Date:0410119255 29.11.2010	Defer Date:23.02.2011
	Decision: D/L No. 46011/03/2011-PC.II dated 20.01.2011 issued by D/o C&PC to firm, reminder with a copy of D/L may be issued to firm by DGFT giving 15 days time for submission of information.			

20	Case No.:7/38/87-ALC1/2010	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00350/AM11/	RLA File :03/94/040/00732/AM11/	Lic.No/Date:0310603887 01.12.2010	Defer Date:23.02.2011
	Decision: D/L No. 46011/02/2011-PC.II dated 20.01.2011 issued by D/o C&PC to firm, reminder with a copy of D/L			

may be issued to firm by DGFT giving 15 days time for submission of information.

21	Case No.:13/38/87-ALC1/2010	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00356/AM11/	RLA File :07/24/040/00333/AM11/	Lic.No/Date:0710075783 01.12.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 16.12.2010. Comments awaited.			

22	Case No.:15/44/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00421/AM11/	RLA File :31/24/040/00048/AM11/	Lic.No/Date: 03.12.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 28.01.2011. Comments awaited.			

23	Case No.:16/44/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00422/AM11/	RLA File :31/24/040/00163/AM11/	Lic.No/Date:3110045759 03.12.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 28.01.2011. Comments awaited.			

24	Case No.:21/44/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00427/AM11/	RLA File :31/24/040/00170/AM11/	Lic.No/Date:3110045760 03.12.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 28.01.2011. Comments awaited.			

25	Case No.:7/44/87-ALC1/2010	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00413/AM11/	RLA File :03/94/040/00805/AM11/	Lic.No/Date:0310605136 08.12.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 28.01.2011. Comments awaited.			

26	Case No.:14/44/87-ALC1/2010	Party Name:BLS POLYMERS LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00420/AM11/	RLA File :05/23/040/00188/AM11/	Lic.No/Date:0510278871 08.12.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 27.01.2011. Comments awaited.			

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Case No.:13/44/87-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Withdrawn				
HQ File :01/87/050/00419/AM11/	RLA File :03/95/040/00725/AM11/	Lic.No/Date:0310605876 13.12.2010	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39073090	62/0- Epoxy Acrylate (80% Resin content in GTPA (glyceryl propoxy triacrylate/ propoxylated glyceryl triacrylate)	200000.000	K.G	34390000.00	760000.00 US\$	
				Total	34,390,000.00	760,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)

1	29161100	Acrylic Acid	44340.000	K.G	5320356.60	115284.00 US\$	Value & Qty
2	39073010	Epoxy Resins	116540.000	K.G	17371976.83	376424.20 US\$	Value & Qty
3	29095090	Mono Ethyl Hydro Quinone	1220.000	K.G	281515.00	6100.00 US\$	Value & Qty
4	29091900	Benzyl Dimethyl Amine	800.000	K.G	73840.00	1600.00 US\$	Value & Qty
5	29091900	Glyceryl Propoxy Triacrylate Propoxylated Glyceryl Triacrylate	38400.000	K.G	6556992.00	142080.00 US\$	Value & Qty
				Total	29,604,680.43	641,488.20	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 13.12.2010 informed that the advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 15/87-ALC1/2010 held on 14.07.2010. Hence, the case was **withdrawn**.

Case No.:11/44/87-ALC1/2010	Party Name:SOLVA Y SPECIALITIES INDIA PVT.LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved
HQ File :01/87/050/00417/AM11/	RLA File :03/95/040/00699/AM11/	Lic.No/Date:0310606753 16.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39119090	63/0- Poly Ether Ether Ketone	100000.000	K.G	268200000.00	6000000.00 US\$
				Total	268,200,000.00	6,000,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
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1	29142900	4,4 DIFLUORO BENZO PHENONE	80000.000	K.G	94300800.00	2068000.00 US\$	Value & Qty
2	29072200	HYDROQUINONE (PREMIUM /PHOTOGRAPHIC GRADE)	40000.000	K.G	11856000.00	260000.00 US\$	Value & Qty
3	28362000	SODIUM CARBONATE LIGHT	41600.000	K.G	975353.60	21389.33 US\$	Value & Qty
4	28364000	POTASSIUM CARBONATE	300.000	K.G	28500.00	625.00 US\$	Value & Qty
5	29309070	DIPHENYL SULFONE	25000.000	K.G	10260000.00	225000.00 US\$	Value & Qty
6	28273990	LITHIUM CHLORIDE	2200.000	K.G	3013428.00	66083.95 US\$	Value & Qty
				Total	120,434,081.60	2,641,098.28	

Decision: With D/o C&PC OM No. 46011/13/2007-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Ether Ketone	1 kg	1. 4,4 Dichlorobenzophenone	0.800 kg
		2. Hydroquinone	0.400 kg
		3. Sodium Carbonate	0.416 kg
		4. Potassium Carbonate	0.003 kg
		5. Diphenyl Sulfone	0.250 kg
		6. Lithium Chloride	0.020 kg

Case No.:9/44/87-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
HQ File :01/87/050/00415/AM11/	RLA File :03/95/040/00634/AM11/	Lic.No/Date:0310607236	Defer

Decision: Copy of application forwarded to D/o C&PC on 27.01.2011. Comments awaited.

Case No.:8/44/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Withdrawn
HQ File :01/87/050/00414/AM11/	RLA File :03/94/040/00495/AM11/	Lic.No/Date:0310607302 22.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39019090	63/0- POLYTHYLENE COMPOUND - GRADE BSC0477	125.000	M.T	8999688.00	193750.00 US\$
				Total	8,999,688.00	193,750.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39012000	HIGH DENSITY POLYTHYLENE (HDPE) Granules	106.250	M.T	5911352.00	124843.80 US\$	Value & Qty
2	39013000	ETHYL VINYL ACETATE	18.750	M.T	1367231.00	28875.00 US\$	Value & Qty
3	28030010	CARBON BLACK	3.125	M.T	221953.10	4687.50 US\$	Value & Qty
				Total	7,500,536.10	158,406.30	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 22.12.2010 informed that the advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 10/87-ALC1/2010 held on 09.06.2010. Hence, the case was **withdrawn**.

Case No.:12/44/87-ALC1/2010	Party Name:SOLVA Y SPECIALITIES	Meet No/Date:44/87-ALC1/2010	Status:
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	INDIA PVT.LTD.	02.02.2011	Approved
HQ File :01/87/050/00418/AM11/	RLA File :03/95/040/00722/AM11/	Lic.No/Date:0310607344 22.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39119090	63/0- POLY ETHER ETHER KETONE	42500.000	K.G	106590000.00	2422500.00 US\$
				Total	106,590,000.00	2,422,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29142900	4,4 DIFLUORO BENZO PHENONE	34000.000	K.G	35875100.00	799000.00 US\$	Value & Qty
2	29072200	HYDROQUINONE (PREMIUM / PHOTOGRAPHIC GRADE)	17000.000	K.G	4961450.00	110500.00 US\$	Value & Qty
3	28362000	SODIUM CARBONATE LIGHT	17680.000	K.G	361998.00	8062.32 US\$	Value & Qty
4	28364000	POTASSIUM CARBONATE	127.500	K.G	11449.50	255.00 US\$	Value & Qty
5	29309070	DIPHENYL SULFONE	10625.000	K.G	4293562.50	95625.00 US\$	Value & Qty
6	28273990	LITHIUM CHLORIDE	935.000	K.G	1189881.00	26500.69 US\$	Value & Qty
				Total	46,693,441.00	1,039,943.01	

Decision: With D/o C&PC OM No. 46011/13/2007-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Ether Ketone	1 kg	1. 4,4 Dichlorobenzophenone	0.800 kg
		2. Hydroquinone	0.400 kg
		3. Sodium Carbonate	0.416 kg

		4. Potassium Carbonate	0.003 kg
		5. Diphenyl Sulfone	0.250 kg
		6. Lithium Chloride	0.020 kg

32	Case No.:1/40/87-ALC1/2010	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00378/AM11/	RLA File :04/24/040/00254/AM11/	Lic.No/Date:0410120069 23.12.2010	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 04.01.2011. Comments awaited.			

33	Case No.:3/41/87-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00381/AM11/	RLA File :17/24/040/00123/AM08/	Lic.No/Date:1710003644 23.12.2010	Defer Date:23.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 24.01.2011. Comments awaited.			

34	Case No.:10/44/87-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00416/AM11/	RLA File :03/95/040/00693/AM11/	Lic.No/Date:0310607557 23.12.2010	Defer Date:23.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 27.01.2011. Comments awaited.			

	Case No.:17/44/87-ALC1/2010	Party Name:AAKASH PLASTOPACK	Meet No/Date:44/87-ALC1/2010	Status:
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35		PVT.LTD.,	02.02.2011	Deferred
	HQ File :01/87/050/00423/AM11/	RLA File :52/24/040/00038/AM11/	Lic.No/Date:5210033072 23.12.2010	Defer Date:23.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 28.01.2011. Comments awaited.			

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Case No.:18/44/87-ALC1/2010	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Withdrawn
HQ File :01/87/050/00424/AM11/	RLA File :05/23/040/00246/AM11/	Lic.No/Date:0510280169 23.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39019090	63/0- FILLER / CALCIUM CARBONATE MASTERBATCH CONTAINING: a) LLDPE contents 25% = 5000 Kgs b) Filler / Calcium Carbonate contents 75% = 15000 Kgs	20000.000	K.G	637580.00	14200.00 US\$
				Total	637,580.00	14,200.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE Granules LLDPE Granules	5100.000	K.G	412182.00	9180.00 US\$	Qty
2	28365000	Filler / Calcium Carbonate Filler / Calcium Carbonate	15300.000	K.G	116785.00	2601.00 US\$	Qty
				Total	528,967.00	11,781.00	

Decision: Zonal Jt.DGFT, CLA, New Delhi vide letter dated 27.12.2010 informed that the advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 39/83-ALC1/2009 held on 23.12.2009. Hence, the case was **withdrawn**.

Case No.: 1/41/87-ALC1/2010	Party Name:BLUEBELL POLYMERS PRIVATE LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved
HQ File :01/87/050/00379/AM11/	RLA File :08/24/040/00281/AM11/	Lic.No/Date:0810094955 27.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39073000	61/0- MEDIUM MOLECULAR WEIGHT EPOXY RESIN 75% SOLUTION IN XYLENE (BLUMER 1450 XX)	37000.000	K.G	5768750.00	125000.00 US\$
				Total	5,768,750.00	125,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39073000	EPOXIDE RESIN / EPOXY RESIN Condn...:- This Lic issued under para 4.7.1 of H.B. 2009-14 norms fixed by ALC vide M.No.13/87- ALC1/2009 dtd. 30.06.2010 RLA F.No.08/24/40/0007/AM11	21830.000	K.G	3425345.00	74222.00 US\$	Value & Qty
				Total	3,425,345.00	74,222.00	

Decision: With D/o C&PC OM No. 46011/32/2007-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Medium Molecular Weight Epoxy Resin 75% Solution in Xylene (Blumer 1450 XX)	1 kg	Epoxy Resin / Epoxide Resin	0.590 kg

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Case No.: 2/41/87-ALC1/2010	Party Name:KM PET INDUSTRIES	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved
HQ File :01/87/050/00380/AM11/	RLA File :04/24/040/00250/AM11/	Lic.No/Date:0410120146 27.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39159090	63/0- POLYETHYLENE TEREPHTHALATE (PET) FLAKES	183486.200	K.G	7931196.00	171856.89 US\$
				Total	7,931,196.00	171,856.89

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39159042	PET BOTTLE WASTE / SCRAP	200000.000	K.G	4940001.00	107042.22 US\$	Value & Qty
				Total	4,940,001.00	107,042.22	

Decision: With D/o C&PC OM No. 46011/10/2010-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Terephthalate (PET) Flakes	1 kg	PET Bottle Waste/Scrap	1.09 kg

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39	Case No.: 5/41/87-ALC1/2010	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00383/AM11/	RLA File :35/24/040/00025/AM11/	Lic.No/Date:3510032332 27.12.2010	Defer Date:23.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 18.01.2011. Comments awaited.			

40	Case No.: 4/41/87-ALC1/2010	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00382/AM11/	RLA File :03/95/040/00249/AM11/	Lic.No/Date:0310608253 28.12.2010	Defer Date:23.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 11.01.2011. Comments awaited.			

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Case No.:6/41/87-ALC1/2010	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved				
HQ File :01/87/050/00384/AM11/	RLA File :05/24/040/00325/AM11/	Lic.No/Date:0510280646 29.12.2010	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39094000	62/0- POWERPLAST PHENOLIC RESINS	48.000	M.T	13320000.00	288000.00 US\$	
				Total	13,320,000.00	288,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29072100	3-HYDROXY PHENOL (RESORCINOL) MIN. CONCENTRATION 99%	47.366	M.T	10953387.00	236830.00 US\$	Value & Qty

2	29071110	PHENOL MIN. CONCENTRATION 99%	4.704	M.T	1.00	1.00 US\$	Value & Qty
3	29126000	PARA FORMALDEHYDE MIN. CONCENTRATION 91%	10.305	M.T	1.00	1.00 US\$	Value & Qty
				Total	10,953,389.00	236,832.00	

Decision: With D/o C&PC OM No. 46011/75/2007-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Power Plast Phenolic Resin	1 MT	1. Resorcinol	0.9868 MT
		2. Phenol	0.0980 MT
		3. Para-Formaldehyde	0.2147 MT

42	Case No.:11/41/87-ALC1/2010	Party Name:AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00389/AM11/	RLA File :17/24/040/00030/AM11/	Lic.No/Date:1710003663 30.12.2010	Defer Date:02.03.2011
	Decision: Copy of application forwarded to D/o C&PC on 24.01.2011. Comments awaited.			

43	Case No.:7/41/87-ALC1/2010	Party Name:SUNDARAM INDUSTRIES LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00385/AM11/	RLA File :04/24/040/00271/AM11/	Lic.No/Date:0410120257 31.12.2010	Defer Date:16.02.2011
	Decision: D.O. letter sent to Zonal Jt. DGFT, Chennai on 27.01.2011 for sending application copy expeditiously. However, the application is still awaited. Hence, the Committee decided to issue another D.O. letter from DDG(IS) to Zonal Jt. DGFT, Chennai for sending application expeditiously.			

Case No.: 9/41/87-ALC1/2010	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status : Approved
HQ File :01/87/050/00387/AM11/	RLA File :31/24/040/00214/AM11/	Lic.No/Date:3110046235 31.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39079190	62/0- Unsaturated Polyester Resin Other - 50VT 28F	80000.000	K.G	14240000.00	314696.13 US\$
2	39079190	62/0- Unsaturated Polyester Resin Other - DOBECKAN F 2505/E	120000.000	K.G	24240000.00	535690.61 US\$
				Total	38,480,000.00	850,386.74

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29171400	MALEIC ANHYDRIDE	16328.000	K.G	1103555.23	23912.35 US\$	Value & Qty
2	29012990	DICYCLOPENTADIENE	6376.000	K.G	624109.34	13523.50 US\$	Value & Qty
3	29029090	VINYL TOLUENE	32056.000	K.G	4797806.34	103961.13 US\$	Value & Qty
4	28399090	SILICA MICROCRYSTALLINE IMSIL A-8	18840.000	K.G	1009884.76	21882.66 US\$	Value & Qty
5	29173960	PURIFIED ISOPHTHALIC ACID	3208.000	K.G	231771.02	5022.12 US\$	Value & Qty
6	29053990	NEOPENTYL GLYCOL	17256.000	K.G	1608656.09	34857.12 US\$	Value & Qty
7	29173990	TETRA HYDROPHTHALIC ANHYDRIDE	10500.000	K.G	939687.84	20361.60 US\$	Value & Qty
				Total	10,315,470.62	223,520.48	

Decision: With D/o C&PC OM No. 46011/63/2010-PC.II dated 02.02.2011, following adhoc norms are **approved:**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Unsaturated Polyester Resin Other 50VT 28F	1 kg	1. Maleic Anhydride	0.1189 kg
		2. Dicyclopentadiene	0.0797 kg
		3. Vinyl Toluene	0.3996 kg
		4. Silica Microcrystalline IMSIL A-8	0.2355 kg
		5. Purified Isophthalic Acid	0.0401 kg
2. Unsaturated Polyester Resin Other Dobeckan F 2505/E	1 kg	1. Neopentyl Glycol	0.1438 kg
		2. Maleic Anhydride	0.0567 kg
		3. Tetra Hydrophthalic Anhydride	0.0874 kg

45	Case No.:12/41/87-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00390/AM11/	RLA File :17/24/040/00050/AM09/	Lic.No/Date:1710003675 31.12.2010	Defer Date:16.02.2011
	Decision: D.O. letter sent to Jt. DGFT, Goa on 27.01.2011 for sending application copy expeditiously. However, the application is still awaited. Hence, the Committee decided to issue another D.O. letter from DDG(IS) to Jt. DGFT, Goa for sending application expeditiously.			

	Case No.:20/44/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved
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HQ File :01/87/050/00426/AM11/

RLA File :31/24/040/00164/AM11/

Lic.No/Date:3110046266
03.01.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39081010	63/0- AKULON K 224 HG6 IV GREY 30% GLASS FIBER REINFORCED PA6 (NYLON 6) COMPOUND IN GREY COLOUR	70000.000	K.G	10072650.00	222600.00 US\$
				Total	10,072,650.00	222,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS / GRANULES	47208.000	K.G	6056644.78	131238.24 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRANDS)	21630.000	K.G	1118011.44	24225.60 US\$	Value & Qty
3	32064990	BLACK MASTERBATCH PE 48/93	1442.000	K.G	166370.75	3605.00 US\$	Value & Qty
4	29159090	N 100 PA6 POWDER	1820.000	K.G	247779.35	5369.00 US\$	Value & Qty
				Total	7,588,806.32	164,437.84	

Decision: With D/o C&PC OM No. 46011/22/2009-PC.II dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glassfibre Reinforced Nylon-6 Compound (Akulon K224 HG6)	1 kg	1. Nylon-6 Chips/Granules	0.6744 kg
		2. Glass Fiber	0.3090 kg
		3. Color Master Batch	0.0206 kg
		4. N 100 PA 6 Powder Additive	0.0260 kg

Case No.: 19/44/87-ALC1/2010	Party Name:METRO TYRES LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved
HQ File :01/87/050/00425/AM11/	RLA File :30/24/040/00052/AM11/	Lic.No/Date:3010072103 11.01.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40115000	62/0- NYLON BICYCLE TYRES WITH EPDM (MIN.7.5%) RUBBER COMPOUND	500.000	M.T	75422475.00	1676055.00 US\$
				Total	75,422,475.00	1,676,055.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012100	NATURAL RUBBER	86.150	M.T	19021920.00	413520.00 US\$	Value & Qty
2	40023900	SYNTHETIC RUBBER PBR	50.000	M.T	8740000.00	190000.00 US\$	Value & Qty
3	40021990	SYNTHETIC RUBBER SBR-1502/1712	31.700	M.T	4666240.00	101440.00 US\$	Value & Qty
4	40027000	SYNTHETIC RUBBER EPDM	40.000	M.T	6808000.00	148000.00 US\$	Value & Qty
5	28030000	CARBON BLACK N-330, N-550,N-660	86.750	M.T	4589098.00	99763.00 US\$	Value & Qty

6	38121000	RUBBER CHEMICALS ACCELARATORS	4.950	M.T	796950.00	17325.00 US\$	Value & Qty
7	38123010	RUBBER CHEMICALS ANTIOXIDENTS	4.950	M.T	796950.00	17325.00 US\$	Value & Qty
8	72173010	BEAD WIRE	50.000	M.T	2415000.00	52500.00 US\$	Value & Qty
9	27129090	MISC.CHEMICALS PARAFIN WAX	40.000	M.T	2392000.00	52000.00 US\$	Value & Qty
10	59021090	NYLON TYRE CORD FABRIC DIPPED N6-420D/I, N66-420D, N6-840D/I, DURASKIN	55.000	M.T	15180000.00	330000.00 US\$	Value & Qty
11	79011100	ZINC INGOT	6.560	M.T	724224.00	15744.00 US\$	Value & Qty
12	38249025	PRECIPITATED SILICA	17.500	M.T	724500.00	15750.00 US\$	Value & Qty
				Total	66,854,882.00	1,453,367.00	

Decision: With DIPP letter dated 02.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon Bicycle Tyres with EPDM (Min. 7.5%) Rubber Compound	100 MT	1. Natural Rubber	17.23 MT
		2. Synthetic Rubber PBR	10.00 MT
		3. Synthetic Rubber SBR-1502/1712	6.34 MT
		4. Synthetic Rubber EPDM	8.00 MT
		5. Carbon Black N-330, N-550, N-660	17.35 MT

		6. Rubber Chemical Accelerators	0.99 MT
		7. Rubber Chemicals Antioxidants	0.99 MT
		8. Bead Wire	10.00 MT
		9. Misc. Chemicals Parafin Wax	8.00 MT
		10. Nylon Tyre Cord Fabric Dipped	10.37 MT
		11. Zinc Ingot	1.60 MT
		12. Precipitated Silica	3.50 MT

48	Case No.:1/44/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00407/AM11/	RLA File :09/24/040/00454/AM11/	Lic.No/Date:0910045196 19.01.2011	Defer Date:16.02.2011
	Decision: Copy of application is still awaited from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

49	Case No.:2/44/87-ALC1/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00408/AM11/	RLA File :03/95/040/00748/AM11/	Lic.No/Date:0310611688 19.01.2011	Defer Date:16.02.2011
	Decision: Copy of application forwarded to D/o C&PC on 01.02.2011. Comments awaited.			

50	Case No.:3/44/87-ALC1/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Deferred
	HQ File :01/87/050/00409/AM11/	RLA File :03/95/040/00750/AM11/	Lic.No/Date:0310611672 19.01.2011	Defer Date:16.02.2011

Decision: Copy of application forwarded to D/o C&PC on 01.02.2011. Comments awaited.

Case No.: 4/44/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved
HQ File :01/87/050/00410/AM11/	RLA File :03/94/040/00784/AM11/	Lic.No/Date:0310611775 19.01.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39011010	63/0- XLPE COMPOUND	500.000	M.T	39600000.00	900000.00 US\$
				Total	39,600,000.00	900,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LOW DENSITY POLYTHYLENE (LDPE)	500.000	M.T	32777000.00	730000.00 US\$	Value & Qty
2	39123000	DI - CUMYLPEROXIDE (DCP)	10.000	M.T	1257200.00	28000.00 US\$	Value & Qty
3	38123090	ANTIOXIDANT	5.000	M.T	1077600.00	24000.00 US\$	Value & Qty
				Total	35,111,800.00	782,000.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 28/87-ALC1/2009 dated 07.10.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	1 kg	1. LDPE Granules	1.00 kg
		2. Di-Cumylperoxide (DCP)	0.02 kg

		3. Antioxidant (Irganox 1024)	0.01 kg
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Case No.:5/44/87-ALC1/2010	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Withdrawn
HQ File :01/87/050/00411/AM11/	RLA File :34/24/040/00268/AM11/	Lic.No/Date:3410029114 20.01.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39019090	63/0- ZERO HALOGEN FLAME RETARDANT COMPOUND this licence has been issued on repeat basis in terms of para 4.7.1 of relevant H.B.	570000.000	K.G	54078750.00	1175625.00 US\$
				Total	54,078,750.00	1,175,625.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39013000	ETHYLENE VINYL ACETATE (RAW MATERIAL)	168720.000	K.G	25611696.00	556776.00 US\$	Value & Qty
2	28183000	ALUMINIUM HYDROXIDE (RAW MATERIAL)	349980.000	K.G	16904034.00	367479.00 US\$	Value & Qty
3	39011090	MODIFIED LLDPE (RAW MATERIAL)	35910.000	K.G	4460022.00	96957.00 US\$	Value & Qty
				Total	46,975,752.00	1,021,212.00	

Decision: The Committee observed the Agenda and noted that the advance authorization had been issued on **repeat basis**

(Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I. Hence, the case was **withdrawn**.

Case No.: 6/44/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:44/87-ALC1/2010 02.02.2011	Status: Approved
HQ File :01/87/050/00412/AM11/	RLA File :31/24/040/00223/AM11/	Lic.No/Date:3110046517 20.01.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39081010	63/0- AKULON N 24 G6 BLACK 30 % GLASS FIBER REFINFORCED PA 6 NYLON 6 COMPOUND	3000.000	K.G	405000.00	9060.40 US\$
2	39081010	63/0- AKULON N 24 G3 BLACK 15% GLASS FIBER REFINFORCED PA 6 NYLON 6 COMPOUND	7500.000	K.G	1072500.00	23993.29 US\$
				Total	1,477,500.00	33,053.69

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS / GRAULES	2107.500	K.G	280617.84	6153.90 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRAND)	927.000	K.G	47343.74	1038.24 US\$	Value & Qty
3	32064990	BLACK MASTERBATCH PE 48/93	46.500	K.G	6573.24	144.15 US\$	Value & Qty
4	29159090	CALCIUM STEARATE	9.300	K.G	644.60	14.14 US\$	Value & Qty
5	39081090	NYLON 6 CHIPS / GRAULES	6260.250	K.G	833564.81	18279.93 US\$	Value & Qty
6	70191100	GLASS FIBER (CHOPPED STRAND)	1158.750	K.G	59179.68	1297.80 US\$	Value & Qty
7	32064990	BLACK MASTERBATCH PE 48/93	154.500	K.G	21840.12	478.95 US\$	Value & Qty
8	29159090	CALCIUM STEARATE	151.500	K.G	10500.77	230.28 US\$	Value & Qty
				Total	1,260,264.80	27,637.39	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 17/87-ALC1/2010 dated 28.07.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 30% Glass Fiber Reinforced, PA6 (Nylon 6) Compound (Akulon –K224 G6/N 24 G6)	1 kg	1. Polyamide 6/Nylon 6 Chips/Granules	0.70250 kg
		2. Glass Fiber	0.30900 kg
		3. Relevant Colourant (Pigments/Masterbatch)	0.01550 kg
		4. Mould Release Agent (Calcium Stearate)	0.00310 kg
2. 15% Glass Fiber Reinforced, PA6 (Nylon 6) Compound (Akulon – N24 G3/K 224 G3)	1 kg	1. Polyamide 6/Nylon 6 Chips/Granules	0.83470 kg
		2. Glass Fiber	0.15450 kg
		3. Relevant Colourant (Pigments/Masterbatch)	0.02060 kg
		4. Mould Release Agent (Calcium Stearate)	0.02020 kg

Meeting ended with thanks to Chair and all participants.
